

(a)

F. No. 14-18/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-18/2019


Subject: Information sought under RTI Act, 2005.
Sir/Madam,

Please refer to RTI application of Shri/Smt. Vicky Kachhp (No. DODEV/R/2019/50808/3 dated 31.03.2019) **received by transfer from U.S. Ad.1C**, in this office on 22.04.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin.)**, containing 02 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 02x02=04 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 06.05.2019

To,

1. Sh. Vicky Kachhap,
Village- Carri, Deepa toil,
Post Office- Gumla, Distt. Gumla,
Jharkhand, PIN-835232

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

ISSUED ON

SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

(B)

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II

सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

West Block No. 2, R.K. Puram, New Delhi - 66

Dated: 02.05.2019

I.D. No. 14-18/2019

ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to RTI application Ref. No. DODEV/R/2019/50808/3 dated 31.03.2019 filed by Mr. Vicky Kachhp received by transfer from Under Secretary Ad. IC letter dated 22.04.2019 in CPIO I.D. No. 14-18/2019 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-


Point 1 - The details of Employee, Emp No., DOB, Designation and Name of the Tribe in CESTAT Delhi are as under:


S.NO.	NAME OF EMPLOYEE	EMP NO.	D.O.B	DESIGNATION	NAME OF TRIBE
1	Sh. Sakal Deo Sah	0398	21.08.1964	Court Master	Gond
2	Sh. G. K. Meena	0486	7.07.1969	Head Clerk	Meena

Point 2 - Certified copy of Caste Certificate of the above mentioned employees are enclosed herewith.

Point 3 - The 1st Appellate Authority for CESTAT Delhi is Ms. Rachna Gupta, Member (Judicial), CESTAT Delhi.

CPIO/Accounts Officer, CESTAT, New Delhi


(Mukesh Gupta)
2.5.19
Assistant Registrar (Admn)


To

⑤

F. No. 14-18/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-18/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

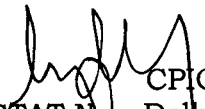
Please refer to RTI application of Shri/Smt. Vicky Kachhp (No. DODEV/R/2019/50808/3 dated 31.03.2019) **received by transfer from U.S. Ad.1C**, in this office on 22.04.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-18/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 07.05.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Date: 23.04.2019

For Compliance to:

1. A.R (Admin.)

Copy to: (For Information)

1. Sh. Vicky Kachhap,
Village- Carri, Deepa toil,
Post Office- Gumla, Distt. Gumla,
Jharkhand, PIN-835232

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

24/4/19

ISSUED ON
24/4/19
SIGN & DISPATCH SECTION
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110002

ID - 14-18/2019

CA

RTI MATTER

F. No. R.20011/59/2019-Ad.1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

North Block, New Delhi
Dated 04th April, 2019

To

The CPIO
CESTAT, West Block No.2,
R.K. Puram, New Delhi-66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act -reg.

Sir,

I am to refer to RTI application No. DOREV/R/2019/50808/3 dated 31.03.2019 filed by Sh. Vicky Kachhap. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provisions of the RTI Act-2005.

Encl: As above

Your Faithfully,

(S. Bhowmick)

Under Secretary to the Government of India/CPIO

Tele:23095359

Copy to: - Sh. Vicky Kachhap, Village-Carri, Deepa toil, Post Office- Gumla Distt. Gumla, Jharkhand, Pin: 835232 – For Information.

1134/R
16/4/19
22/04/19

(3)

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) :	DOREV/R/2019/50808/3	Date of Receipt (प्राप्ति की तारीख) :	31/03/2019
Type of Receipt (रसीद का प्रकार) :	Online Receipt	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	vicky kachhap	Gender (लिंग) :	Male
Address (पता) :	Village -Carri,Deepa toil, Post Office - Gumla Distt. Gumla, Jharkhand, Pin:835232		
State (राज्य) :	Jharkhand	Country (देश) :	India
Phone Number (फोन नंबर) :	Details not provided	Mobile Number (मोबाईल नंबर) :	Details not provided
Email-ID (ईमेल-आईडी) :	savetribalpeople2006@gmail.com		
Status (स्थिति) (Rural/Urban) :	Rural	Education Status :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता) :	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by Department of Revenue) (original recipient)	Mode of Payment (भुगतान का प्रकार) :	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	S.Bhomick US(AD.IC)		

Sub : REQUEST FOR INFORMATION U/S 6(1) OF RTI ACT -2005.

**Information Sought
(जानकारी मांगी):**

Q.1 Name of employee, Emp.No,DOB,Designation, and Name of the Tribe
(The above information does not fall under u/s 8.1(J) of RTI Act-2005)
Q.2 Certified copy of Caste Certificate.
Q.3 Details of Appellate Authority.

Sub : REQUEST FOR INFORMATION U/S 6(1) OF RTI ACT -2005.

Original RTI Text (मूल आरटीआई पाठ):

Q.1 Name of employee, Emp.No,DOB,Designation, and

3/4
S.A.P.T.C.

CESTAT
CA call
AAR call

8/4
03/4/19

Name of the Tribe

(The above information does not fall under u/s 8.1(J) of RTI Act-2005)

Q.2 Certified copy of Caste Certificate.

Q.3 Details of Appellate Authority.

2

Print Save Close

RTI

Sub : REQUEST FOR INFORMATION U/S 6(1) OF RTI ACT -2005.

Dear Sir /Madam

I am citizen of india respectfully requested to kindly provide the following information regarding ST Employee's who are working in all group (ABCD) in your Ministry/Directorates/Deptts./PSU'S and offices in all Delhi/NCR under Administrative Control of your Ministry U/s 2 (F) of RTI Act- 2005.

Q.1 Name of employee, Emp.No,DOB,Designation, and Name of the Tribe

(The above information does not fall under u/s 8.1(J) of RTI Act-2005)

Q.2 Certified copy of Caste Certificate.

Q.3 Details of Appellate Authority.

Note:- The Part of information is more closely connected with other Directorates/Deptts/PSU's/Offices,it may please be further transferred to the concerned CPIO/PIO and intimate to me within prescribed time limit U/S 6(3) of RTI Act- 2005.

Please reply the above queries of my RTI Application in true spirit of RTI Act within prescribed time limit U/S 7(1) of RTI Act -2005

The required application fee paid by online.

Thanks ,

Vicky kachhap